Notification No. 113/2005-Customs (N.T.)

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962) and sub rule (1) of rule (3) of Central Excise Rules, 2002, the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Exports), Jawahar Custom House, Nhava Sheva, Mumbai to act as, -

- (i) Commissioner of Customs (Export Promotion), New Custom House, Ballard Estate, Mumbai;
- (ii) Commissioner of Customs, Ahmedabad,
- (iii) Commissioner of Customs(Import), Jawahar Custom House, Nhava Sheva, Mumbai,
- (iv) Commissioner of Customs, Mumbai,
- (v) Commissioner of Customs, Kandla,
- (vi) Commissioner of Customs, Cochin,
- (vii) Commissioner of Customs, Visakhapatnam,
- (viii) Commissioner of Customs (Preventive), Jamnagar,
- (ix) Commissioner of Customs (Inland Container Depots), Inland Container Depot, Tughlakabad, New

Delhi,

- (x) Maritime Commissioner, Chowpatty, Mumbai,
- (xi) Commissioner of Central Excise and Customs, Vadodara I,
- (xii) Commissioner of Central Excise and Customs, Surat II, and
- (xiii) Commissioner of Central Excise and Customs, Surat I

for the purposes of adjudicating the matters relating to show cause notice pertaining to M/s Clarrity Intermediates and Pesticides, Surat and Others, issued vide Directorate of Revenue Intelligence F.No.DRI/SRU/INV-2/2004, dated the 18th July, 2005, by the Additional Director General, Ahmedabad Zonal Unit, Rupen Bungalow, Near Jain Merchant Society, Paldi, Ahmedabad..

[F.NO.437/26/2005-CUS.IV]

Anupam Prakash Under Secretary to the Government of India